

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. 2013/93

(X)

New Delhi, dated the 25th March, 1994

Hon'ble Sh. N.V.Krishnan, Vice Chairman(A)

Hon'ble Sh.B.S. Hegde, Member(J)

MS Sucheta Adhikari,
R/O BA/10-E, Munirka, DDA Flats,
New Delhi

... Applicant

(By Advocate Shri N.Amesh)

Versus

The Employees State Insurance Corporation,
through its Chairman,
Panchdev Bhawan, Kotla Road,
New Delhi

.. Respondent

(By Advocate Sh. Anil Kumar proxy counsel
for Sh. Vivek Gambhir)

ORDER(ORAL)

(Hon'ble Sh. N.V.Krishnan, Vice Chairman(A))

By her counsel

We have heard ~~him~~. The grievance of the applicant
is that the pay scale of the applicant is lower on the post
of Artist as compared to similar posts in the DAVP under the
Central Government. In otherwords, the claim is made on the
principle of "equal work for equal pay"

2. We are of the view, that in the first instance
it is the duty of the applicant to approach the authorities
concerned placing before them the relevant facts to convince
them that the duties done by him as Artist are the same as

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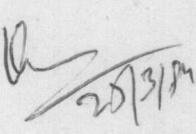
(8)

the duties done by the Artists in the DAVP and request the authorities for granting the same pay scale. Applicant has in fact filed a representation (Ann.4) dated 16.9.91. She has given therein some details of the duties done by her. She has not explained how the duties assigned to her in ESI as an Artist is the same as the work assigned to the Artists in the DAVP. No comparison of the duties has been made.

3. In the circumstances, we are of the view that the applicant should first file a proper representation so that the respondents may consider her request. We, therefore, dismiss this application at the admission stage with permission to the applicant to file detailed representation to the respondents in this behalf. If she is aggrieved by the order that may be passed by the respondents, it is open to her to seek remedy as may be advised in accordance with law.


(B.S. Hegde)

Member(J)


(N.V. Krishnan)

Vice Chairman(A)

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